

(ग) इन मकानों के निर्माण का कार्य किस तारीख को आरंभ हुआ था और किस तारीख को पूरा हुआ; और

(घ) क्या यह भी सब है कि निर्माण में विलम्ब हो जाने के कारण इन मकानों की लागत बढ़ गई है, यदि हां, तो उसका ब्योरा क्या है?

शहरी विकास मंत्री (श्री सुरासोली मारन) : (क) हां, हां।

(ख) और (घ) त्रिलोकपुरी, पाकेट "बी" में बनाए गए 339 फ्लैट 27.3.89 को आबंटित किए गए थे। तथापि, अन्तिम मांग पत्र जारी नहीं किए जा सके क्योंकि, इन फ्लैटों की कीमत को अभी अन्तिम रूप दिया जाता है।

(ग) इन फ्लैटों का निर्माण विभिन्न आवास योजनाओं के अंतर्गत 1980 से 1988 की अवधि के दौरान अलग-अलग समय पर किया गया था। निर्माण पूरा करने के लिए सामान्यता : 3 से 4 वर्ष का समय लगता है।

Over-crowd at New Delhi Railway Station

1918. SHRI SYED SIBTEY RAZI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the entry to New Delhi Railway Station from Gate No. 1 through Chelmsford Road is always crowded;

(b) whether this over-crowd is due to Amrit Kaur Market shops;

(c) whether these shops are under jurisdiction of Railways;

(d) whether the Railways proposes to take some concrete steps in the regard in consultation with local different agencies; and

(e) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) and (b) Yes, Sir.

(c) The shops are located on Railway land under licence to the Municipal Corporation of Delhi.

(d) Yes, Sir.

(e) The Municipal Corporation of Delhi and the Delhi Administration have been requested to hand over vacant possession of the land to the Railways, for taking up improvement to the circulating area in front of New Delhi Railway Station. A Committee of representatives of the Railways, Municipal Corporation of Delhi and Delhi Development Authority has been set up to prepare a scheme for development of this area.

Concession of railway facilities to the Officials of the Railways coming from far off areas

1919. SHRI SYED SIBTEY RAZI: Will the Minister of RAILWAYS be pleased to state:

(a) Whether some officials of the rank of Section Officers and above of the Ministry are attending their offices from Ghaziabad, Faridabad, Meerut, Ballabgarh and Bahadurgarh daily;

(b) Whether these officers are enjoying the facility of concessional monthly railway tickets;

(c) Whether these officers have been allotted general pool accommodation;

(d) if so, whether Government propose to take some concrete steps to check the said irregularities being Committed by them; and

(e) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) Yes, Sir.

(b) Yes, Sir; if they apply.

(c) to (e) One such officer having since been allotted general pool accommodation in Delhi has come to notice. There was some delay in surrender of the concessional Monthly Suburban Ticket in this case. Appropriate action has been taken and the format for the application form has been revised suitably.

Delay in projects sponsored by ICAR

1920. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the CAG in its recent report has complained of delay in deciding on projects sponsored by the Indian Council of Agricultural Research;

(b) if so, the details thereof?

(c) whether Government propose to take any fresh measures to review the working of ICAR; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) and (b) Sir, no such report has been received from the CAG. However, Director of Audit, Commerce, Works and Miscellaneous has prepared certain draft audit paragraphs in respect of the Indian Council of Agricultural Research. In the draft paragraph relating to Research Projects in Indian Agricultural Research Institute (IARI) some

cases of procedural delays in the clearance of the research projects by the Research Council of the Institute have been cited. The cases relate to the Agro-Energy Centre, wherein out of five research projects, only one was approved by the Research Council.

(c) No.

(d) Question does not arise.

Notices to ITDC to comply with PF Rules

1921. SHRI V. GOPALSAMY:
SHRI TINDIVANAM
G. VENKATRAMAN:

Will the Minister of LABOUR be pleased to state:

(a) the number of notices issued by PF authorities against management of the Indian Tourism Development Corporation together with the details of each notice including its nature and date on which it was issued;

(b) whether these notices have been complied with by the ITDC management; if so, the details in each case; and

(c) what steps are being taken by PF authorities to make ITDC comply with PF Rules ?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c) The requisite information is being collected and will be laid on the Table of Sabha in due course.

Non introduction of PF scheme by ITDC

1922. SHRI V. GOPALSAMY:
SHRI TINDIVANAM
G. VENKATRAMAN:

Will the Minister of LABOUR be pleased to state: